

# Telecom Regulatory Authority of India Notification

New Delhi, the 31<sup>st</sup> March 2005

**No.310-3(1)/2003-Eco.** In exercise of the powers conferred upon it under sub-section (2) of section 11 read with section 11(1)(b)(i) of the Telecom Regulatory Authority of India Act, 1997 the Telecom Regulatory Authority of India (TRAI) hereby further amends the Telecommunication Tariff Order, 1999 as under, namely: -

1. **Short title, extent and commencement:**

- (i) This Order shall be called “ The Telecommunication Tariff (Thirty Fifth Amendment) Order, 2005” ( 2 of 2005).
- (ii) This Order shall come into force from the date of its publication in the Official Gazette.

2. In clause 3 of the Telecommunication Tariff Order, 1999 the number ‘X’ shall substitute the number ‘IX’ appearing after the word and number ‘Schedule I to’ .

3. This Order contains at Annexure an Explanatory Memorandum, which explains the reasons for this amendment to the Telecommunication Tariff Order, 1999.

By Order,

**(M. Kannan)**  
**Advisor(Economic)**

**EXPLANATORY MEMORANDUM**

The Telecommunication Tariff Order (TTO) 1999 contains nine Schedules(I to IX). The title of Schedule IV of Telecommunication Tariff Order notified on March 9, 1999 was “Leased Circuits”. The Authority by issuing the thirty fourth Amendment to TTO 1999 on 11.3.2005 has renamed the existing Schedule IV as “Domestic Leased Circuits” and added Schedule X, i.e. INTERNATIONAL PRIVATE LEASED CIRCUIT (IPLC)-(Half Circuit). The present amendment intends to make consequential change in clause 3 under section III of TTO.